

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax/Misc. Miscellaneous Application No. 75020 of 2020
And
S. Tax Appeal No. 78537 of 2018**

Arising out of Order-in-Appeal No. 204/JSR/2018 dated 11.04.2018 passed by the Commissioner (Appeals) of GST & Central Excise, Ranchi.

Commissioner of GST & Central Excise, Jamshedpur,
Outer Circle Road,
Bistupur, Jamshedpur-831001.

.Appellant (s)

VERSUS

M/s. Pato Infrastructure Limited,
BS-3, M. P. Complex,
Main Road, Adityapur,
Saraikela-Kharsawan-831013

...Respondent (s)

APPEARANCE :

Shri T. Mondal, A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Misc. Order No. 75192/2020

Final Order No.75239/2020

DATE OF HEARING: 31.01.2020

DATE OF DECISION: 31.01.2020

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri T. Mondal A. R. appeared on behalf of the Appellant. None appeared on behalf of the Respondent.

S. Tax Appeal No. 78537 of 2018

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

T. K.